- (a) whether in the Central university of Tamil Nadu, Thiruvarur, advertisement has been issued for admission in certain subjects but admission has not been completed;
- (b) if so, the details of subjects and the reasons for non-completion of the admission; and
- (c) by when such admission would be completed and the details of efforts taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) According to the information furnished by Central University of Tamil Nadu, the University has issued advertisement for admission in Integrated BA/B.Sc. B.Ed., M.A. Social Work, Ph.D. English and Ph.D. Mathematics Programmes. However, the admission could not be completed on account of the reasons below, indicated against the programme concerned:

| Sl. No. | Programmes | Reason | |
|---------|---------------------------|--|--|
| 1. | Integrated BA/B.Sc. B.Ed. | Inadequate and unsuitable response | |
| 2. | M.A. Social Work | Insufficient number of responses | |
| 3. | Ph.D. English | No suitable candidate found after review | |
| 4. | Ph.D. Mathematics | No suitable candidate found after screening the applications | |

It is not possible to complete the admission process without finding suitable candidates in adequate numbers.

Extension of Kendriya Vidyalaya network

1152. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to extend the Kendriya Vidyalaya network to each and every block of the country to address the challenges created by various religious and caste-based interest groups who have entered in education business to fulfill their own interests;
- (b) the number of Kendriya Vidyalayas, at present, in position, State-wise and the number of students studying in those schools; and

(c) whether Government proposes to open some new Kendriya Vidyalayas including one at Jajpur-Keonjhar Road Jajpur, Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The Kendriya Vidyalayas (KVs) are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence personnel on the receipt of a proposal in prescribed proforma from the various Ministries of Government of India and State Governments / Union Territories thereby committing the availability of requisite resources for setting up a new KV as well as the necessary approval of the competent authority and not on the criteria of State-wise/District wise/Block-wise coverage.

- (b) At present 1091 KVs are functioning in the country with an enrolment of 11,57,796 students. The State-wise details of the KVs are given in the Statement (*See* below).
- (c) The 12th Plan has a target for opening 500 new KVs during the plan period. Actual sanction and opening of each such new KV depends on the availability of funds. During the first year of the 12th Five Year Plan, *i.e.* financial year 2012-13, no new KV was sanctioned till date on account of funds constraints. The KVS has reported a feasible proposal for opening of a new KV at Vyasnagar, District Jajpur (Odisha).

Statement

The State-wise details of Kendriya Vidyalayas

State/UT-wise Kendriya Vidyalayas functioning in the

country (As on 30.09.2013)

Sl. No. Name of State/UT No. of KVs 1 3 1 Andaman and Nicobar Islands 022 Andhra Pradesh 54 3 Arunachal Pradesh 14 4 Assam 55 5 Bihar 45 6 Chhattisgarh 26

| Written Answers to | | [17 December, 2013] | Unstarred Questions 443 |
|--------------------|------------------|---------------------|-------------------------|
| 1 | 2 | | 3 |
| 7 | Chandigarh | | 05 |
| 8 | Dadar and Nagar | Haveli | 01 |
| 9 | Daman and Diu | | 01 |
| 10 | Delhi | | 43 |
| 11 | Goa | | 05 |
| 12 | Gujarat | | 44 |
| 13 | Haryana | | 28 |
| 14 | Himachal Pradesh | | 23 |
| 15 | Jammu and Kashn | nir | 38 |
| 16 | Jharkhand | | 32 |
| 17 | Karnataka | | 40 |
| 18 | Kerala | | 35 |
| 19 | Lakshadweep | | 01 |
| 20 | Madhya Pradesh | | 92 |
| 21 | Maharashtra | | 56 |
| 22 | Manipur | | 07 |
| 23 | Meghalaya | | 07 |
| 24 | Mizoram | | 04 |
| 25 | Nagaland | | 05 |
| 26 | Odisha | | 53 |
| 27 | Punjab | | 49 |
| 28 | Pondicherry | | 04 |
| 29 | Rajasthan | | 64 |
| 30 | Sikkim | | 02 |
| 31 | Tamil Nadu | | 41 |

| 444 | Written Answers to | [RAJYA SABHA] | Unstarred Questions |
|-----|--------------------|---------------|---------------------|
| 1 | 2 | | 3 |
| 32 | Tripura | | 09 |
| 33 | Uttar Pradesh | | 105 |
| 34 | Uttarakhand | | 43 |
| 35 | West Bengal | | 58 |
| | Grand Total | | 1091 |

Criteria for setting up and regulation of universities

1153. SHRI N. BALAGANGA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has fixed any criteria to set up and regulate the universities in the country;
 - (b) if so, the details thereof;
- (c) whether Government has recently represented to the court about the deficiencies found in the functioning of some universities, including Government-run universities:
 - (d) if so, the details thereof; and
- (e) the steps taken by Government to improve the performance of such universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Sir. A University can be set up either through a State Act or a Central Act or conferred with the deemed-to-be-university status under Section 3 of the University Grants Commission (UGC) Act, 1956. Central Universities were set up during the XIth Plan on the basis of ensuring at least one Central University in each state.

The UGC has notified and prepared Regulations to regulate private universities and deemed-to-be-universities *viz*. UGC (Institutions Deemed to be Universities) Regulation, 2010 and UGC (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003. In addition, UGC has also issued Regulations relating to minimum standards in all universities.

(c) and (d) No Sir. However, the Government had filed a counter affidavit in Hon'ble Supreme Court in Viplav Sherma Case [W.P.(c) No.142 of 2006] appraising the